

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) FOR THE ATTENTION OF THE CREDITORS OF

M/s. KSK WIND POWER SANKONAHATTI ATHNI PRIVATE LIMITED

(CIN: U40105TG2011PTC071999)

RELEVANT PARTICULARS

Sl. No.	Particulars	Details
1.	Name of the corporate debtor	M/s. KSK Wind Power Sankonahatti Athni Private Limited
2.	Date of incorporation of corporate debtor	03.01.2011
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Hyderabad, Telangana (Incorporated under the Companies Act, 1956)
4.	Corporate Identity Number / Limited Liability Identification Number of corporate debtor	U40105TG2011PTC071999
5.	Address of the registered office and principal office (if any) of corporate debtor	D. No. 6-219, Sy. No. 491 & 492, Gowdavally Village, Medchal Mandal, Medchal-Malkajgiri District, Hyderabad, Telangana – 501401
6.	Insolvency commencement date of the corporate debtor	04.09.2026
7.	Estimated date of closure of insolvency resolution process	03.03.2027 (180 days from the insolvency commencement date)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Veera Brahma Rao Arekapudi Registration No. IBBI/IPA-001/IP-P01360/2018-2019/12019
9.	Address and e-mail of the interim resolution professional, as registered with the Board	414, A-Block, Usha Enclave, Navodaya Colony, Srinagar Colony Extn, Yellareddyguda, Hyderabad – 500073, Telangana, India E-mail: avbrahmarao@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	414, A-Block, Usha Enclave, Navodaya Colony, Srinagar Colony Extn, Yellareddyguda, Hyderabad – 500073, Telangana, India. E-mail: cirp.kskwpsa@gmail.com Mobile: 9923207888
11.	Last date for submission of claims	18.09.2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable (No class of creditors has been ascertained as on the date of this public announcement)
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorised representative are available at:	Web link: www.ibbi.gov.in Physical address: 414, A-Block, Usha Enclave, Navodaya Colony, Srinagar Colony Extn, Yellareddyguda, Hyderabad – 500073, Telangana, India

Notice is hereby given that the National Company Law Tribunal, Hyderabad Bench, has ordered the commencement of a corporate insolvency resolution process of M/s. KSK Wind Power Sankonahatti Athni Private Limited on 04.09.2026 vide its Order dated 04.09.2026 passed in CP (IB) No. 17/10/HDB/2026. The creditors of M/s. KSK Wind Power Sankonahatti Athni Private Limited are hereby called upon to submit their claims with proof on or before 18.09.2026 to the interim resolution professional at the address mentioned against entry No. 10 above.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class in Form CA. Submission of false or misleading proofs of claim shall attract penalties.

Sd/- **Veera Brahma Rao Arekapudi**
Interim Resolution Professional

M/s. KSK Wind Power Sankonahatti Athni Private Limited
IBBI Reg. No. IBBI/IPA-001/IP-P01360/2018-2019/12019

E-mail: cirp.kskwpsa@gmail.com

Date: 07-09-2026

Place: Hyderabad